

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

CP (CAA) No. 02/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. MHS Pharmaceuticals Pvt Ltd (Transferor Company) and M/s. Medplus Health Services Ltd (Transferee Company) and their respective shareholders and creditors
...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Anita Dugar, for petitioner present through Video Conference.

Smt Kusum Yadav, Assistant RD from RD office present physically.

Mr D Vasant Rao Mesharam, Assistant OL from OL office present physically.

It is represented that compliances of the RD report have been made and according to the RD there are no further compliances. However, learned representative of OL Office states that compliances have been received only on 03.07.2024 and seeks 10 days' time for filing final report. For filing final report by OL 10 days' time granted.

Matter adjourned to 18.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)